

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL

JODHPUR BENCH, JODHPUR

I/6

ORDER SHEET

[O. APPLICATION NO. 157 OF 2003]

Applicant(s)

Respondent(s)

Advocate for
Applicant(s)

Advocate for
Respondent(s)

Notes of the Registry

Orders of the Tribunal

10-9-2003

Mr. Manoj Bhandari Counsel for applicant
Mr. S. K. Vyas Counsel for the respondent

Mr. Bhandari, learned
counsel for the applicant, says
that the order dated 25-7-2003
challenged in this OA has been
withdrawn by the respondents
vide communication dated 8-8-2003.

He placed a copy of
the order dated 8-8-2003, the
same be taken on record.

Since the grievance of the
applicant has been redressed,
this application is dismissed
as having become infructuous.

eat
(A. C. Srivastava)
Member (A)

(A. L. Gupta)
Vice Chairman

Part II and III destroyed
in my presence on 24.7.09
under the supervision of
section officer (J) as per
order dated 23.12.09

Section officer (Records)

office order
Let H.O. dt 8-8-03
filed part II
4/11/9

Recd copy
me
12/09/03